

IN THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 13 of 2017

**Dentsu Media and Holdings India P Ltd.
& Ors.**

.... Appellants

Vs.

ROC NCT of Delhi & Haryana

.... Respondents

Present: For Appellant:- Mr. Pritesh Rajgor, Advocate

07.02.2017 - This appeal has been preferred by appellant after delay of 52 days. Under sub-section (3) of Section 421 of Companies Act 2013, this court cannot condone delay beyond the period of 45 days. In the circumstances this court cannot condone the delay. The petition for condonation of delay is dismissed. The appeal stands dismissed being barred by limitation.

(Justice S.J. Mukhopadhaya)
Chairperson

(Mr. Balvinder Singh)
Member(Technical)

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